

Comments of PM Section on draft amendment regarding DSM regulation 2014 of
Central Electricity Regulatory Commission, New Delhi.

Provision for draft regulation	Comments	Reason for change.
1.2. These regulations shall come into force with effect from 01.09.2018 or on such date as the Commission may notify.	Should be started from Financial year(1 st April)	ARR is finalised on yearly basis.
3.1 The proposed band is 50.05 to 49.85	The band may be keep from 50.08 to 49.75 for one year after that may be reduced at the proposed	Tightening of band may be adopted progressively so that severe financial impact may be avoided. <i>frequent revisions, with time block constant schedule for generators.</i>
4.19 The deviation figure shall have to make sign changed of their deviation from schedule, at least once, after every six time block	The change of sign shall be kept at the level of 12 time blocks.	As the MP State is having rich renewal generation specially wind which varies increasing suddenly and variation of schedule is not possible at many times as the nature of wind is not predictable., <i>URS Power, unit tripping.</i>

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